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IA 28 of 2018 In C.P. (I.B) No. 40/7/NCLT/AHM/2017

Coram: **Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.02.2018**

Name of the Company: Dakshin Gujarat Vij Co. Ltd.
V/s.
Essar Steels Ltd.

Section of the Companies Act: Section 60(5) of the Insolvency and Bankruptcy Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	PREMAL JOSHI	Advocate	Appellant	Premal Joshi
2.				

ORDER

Learned Advocate Mr. Premal Joshi present for Applicant. None present for Respondent in IA 28/2018.

Learned Lawyer Mr. A M Kapadia represented that Mr. Sahil Shah is going to be appear in the instant matter on behalf of RP and he is going to file his Vakalatnama in course of the day. Hence, prayed for time.

List the matter on 22.02.2018.


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 12th day of February , 2018.